

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 24

C.P. (IB)/120(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **08.05.2024**

NAME OF THE PARTIES: **INDIAN BANK V/s GF TOLL ROAD
PRIVATE LIMITED**

Section 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/120(MB)2024

- 1) Mr. Anju Bhushan Gupta, Ld. Counsel for the Financial Creditor is present.
None present for the Corporate Debtor, when the matter is called out.
- 2) Ld. Counsel for the Financial Creditor seeks some time to proceed further in the matter contending that the Affidavit in Reply has been filed by the Corporate Debtor and the same has been served upon them yesterday; accordingly, seeks some time to peruse the same.
- 3) At request, stand over to 10.06.20204, for further consideration and hearing.
Parties shall be at liberty to complete and exchange the pleadings well before

the adjourned date so that the matter will be taken up on the next date of hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare